GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

STARRED QUESTION NO:19 ANSWERED ON:24.11.2014 PENDING CASES UNDER EPFO 1 Dhurve Smt. Jyoti;Patil Shri Kapil Moreshwar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)the total number of cases of Employees` Provident Fund (EPF) pending for settlement during each of the last three years and the current year, State/UT-wise;

(b)whether the rate of settlement related to EPF claims of beneficiaries is slow due to inadequate number of Regional Employees` Provident Fund Appellate Tribunals;

(c)if so, the reaction of the Government thereto and if not, the reasons for the pendency of such cases;

(d)the action taken for speedy disposal of the pending claims along with the outcome thereof; and

(e)whether the Government proposes to review the working of EPF Organisation and if so, the details thereof?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 19 FOR REPLY ON 24.11.2014 BY SHRI KAPIL MORESHWAR PATIL AND SHRIMATI JYOTI DHURVE REGARDING PENDING CASES UNDER EPFO.

(a): State/UT-wise details of number of cases pending for settlement before Employees' Provident Funds Appellate Tribunal (EPFAT) during the last three years are given at Annex.

(b) to (d): The pendency of cases before EPFAT has increased over the years. Accordingly, Government has constituted one more Tribunal at Bengaluru with jurisdiction over Southern States, namely, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, Telangana, Goa and Union Territories of Andaman and Nicobar Islands and Puducherry.

(e): The Government reviews the working of Employees' Provident Fund Organization (EPFO) periodically for improving its functioning. This is a continuous process.